

they have a monopoly in the field. There are around 300 Government and Govt. Aided Institutions in the country imparting computer education.

(b) To meet the fast growing demand for trained computer personnel, the department of Electronics is contemplating the following further steps:—

- (i) Introduction of computer courses (including new ones) for students and faculty members in more universities and other institutions.
- (ii) Setting up of 4 Indian Institutes for Informatics Technology in the country.
- (iii) Involvement of selected Private Institutions for supplementing Government's efforts to meet manpower requirements.

(c) Does not arise.

#### **Shifting of Chemical Units**

5151. SHRI D.P. JADEJA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have identified all the towns in the country which have chemical based factories;

(b) the steps taken to move such polluting and potentially dangerous factories away from the towns; and

(c) the details of any such study or survey done?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R.ANSARI): (a) No, Sir. However, the Central Board for Prevention and Control of Water Pollution has prepared an inventory of major and medium water polluting industries including chemical industries in the country, in which towns are also identified.

(b) The factories are encouraged to shift away from cities and towns by financial in-

centives in the form of exemption from capital gains tax. The Factories Act, 1948, has recently been amended to incorporate inter-alia appointment of Site Appraisal Committee by State Governments for the purposes of permission for the initial location of a factory involving hazardous process or for the expansion of such factories.

(c) The number of major and medium category of chemical units as in the year 1984 are—

(i) Inorganic chemicals -- 199

(ii) Organic chemicals -- 193

65 per cent of the above units had provided effluent treatment plants as of the year 1984.

#### **Formation of National Research Cadre**

5152. SHRI SAIFUDDIN CHOWDHARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any action has been taken in pursuance of the letter of Minister of Human Resource Development (vide No.F.19-26/87-U.I.(DESK), Octo.13/15, 1987) regarding formation of National Research Cadre; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) and (b). No, Sir. The proposal under consideration involves the revision of the rates of Research Fellowships and Associateships, the scales of pay of Research Scientists, and other terms and conditions of their service.

*[Translation]*

#### **Special Pay to the employees for observing Small Family Norm**

5153. SHRIMATI CHANDRESH KUMARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether special pay is given to the Central Government employees for observing the small family norm;

(b) if so, the rules in this regard and the special pay given therefor;

(c) whether such a special pay is also given to the permanent employees of the State Government of Himachal Pradesh;

(d) whether this special pay is not admissible to those permanent employees of State Governments who get appointment in the Central Government through proper channel; and

(e) if so, the reasons therefor and the action being taken by Union Government to compensate the employees or the loss suffered on this account?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b): Central Government employees are given a special increment in the form of personal pay, not to be absorbed in future increases of pay, on their accepting permanent methods of contraception after three or less number of surviving children.

(c) The State Government of Himachal Pradesh gives one advance increment in the form of personal pay on undergoing sterilisation operation after one to three surviving children.

(d) and (e). State Government employees who are appointed on a post under the Central Government on deputation basis and who opt for their own grade pay plus deputation allowance, continue to draw personal pay on account of small family norm as drawn by them under the State Government. In case they opt for the scale of pay of the post under the Central Government, they continue to draw personal pay on account of small family norm as long as pay in the scale of deputation post is fixed with reference to their basic pay in their cadre post without taking into account personal pay. They continue to draw this benefit even on permanent absorption in Central Government.

[English]

### Jabalpur Bypass

5154. SHRI AJAY MUSHRAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the complete plan for construction of the bypass around Jabalpur Town has since been finalised and approval in consultation with the State Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) to (c). Of the 22.4 Km. long Jabalpur bypass, work of construction of Tilwara Ghat Bridge and its approaches have since been sanctioned and the work is in progress. The alignment for the remaining length of 16.5 Kms. has been finalised in consultation with the State Government.

### Non-availability of services of Gynaecologist in Emergency Ward in AIIMS

5155. SHRI HAFIZ MOHD.SIDDIQ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Emergency Ward of the All India Institute of Medical Sciences, New Delhi does not have the services of a Gynaecologist for emergent cases;

(b) whether the same is the case with the Emergency Wards of other Central Government hospitals in the Capital;

(c) if so, whether Government propose to provide the services of one Gynaecologist on Emergency duty in All India Institute of Medical Sciences and other Central Government hospitals; and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) It is not